

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-1851- JK (LD) of 2026

DATED: - 10 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Commissioner/Secretary to Government

Dated: 10.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Jawad Murtaza Khan)

Assistant Legal Remembrancer



Annexure to the Government Order No. 1851- JK (LD) of 2026 dated 10.02.2026

S No.	Title of the Case	OIC
1	FIR No. 191/2005 of P/S Kupwara, offence u/s 379 IPC and 6 Forest Act titled Mahad Lone and Ors V/S State of J&K.	Sh. Mubashir Niaz SDPO Kupwara
2	CRM(M) No. 982/2025 titled Mustafa Tariq Vs. Union of India & Ors.	Mr. Javaid Iqbal Tabassam-JKPS (Dy.SP Hqrs), Special Crime Wing, Crime Branch Jammu
3	WP(C) titled Union Territory of J&K and Ors. Vs. Rafiq Ahmad Bhat and others	Ms. Syed Sleet Shah-JKPS, Dy.SP Hqrs Srinagar
4	FIR No. 325/2022 u/s 8/22/29 NDPS Act of P/S Pulwama titled Mukhtar Ahmad Malik VS UT of J & K.	Sh. Abdul Majid, DySP Hqrs, Pulwama,
5	FIR No. 132/2019 of Police Station Anantnag, titled Fayaz Ahmad Wani Vs UT of J&K,	Sh. Mujahid-ul-Haq DySP Hqrs, Anantnag
6	FIR No. 29/2019 of P/S Chenani U/S 8/15 NDPS Act titled State through P/S, Chenani Vs Satnam Singh.	Sh. Sukhvir Singh, DySP, SDPO Chenan
7	WP(C) No. 2327/2025 titled Feroz Ahmad Kuchay Vs. Union Territory of Jammu and Kashmir and others	Mr. Nazir Ahmad Yattoo, Administrative Officer, J&K PHC J&K
8	FIR No. 235/2021 of P/S Gandhi Nagar U/S 302/307/342/460/120-B IPC IPC and 4/25 Arms Act titled UT of J&K through P/S, Gandhi Nagar, Jammu Vs Popinder Singh.	Sh. Kuljeet Singh, Dy. SP, SDPO, Gandhi Nagar
9	FIR No. 261/2019 of P/S Samba U/S 8/15/25/29 NDPS Act titled UT of J&K through P/S, Samba Vs Gurdev Singh and Anr	Sh. Arjun Singh, Dy. SP DAR, Samba
10	FIR No. 123/2007 of P/S Nowabad Jammu U/S 409 RPC, Section 3/4 PEPO & Section 18 of UA (P) Act titled UT of J&K through P/S Nowabad, Jammu Vs Javed Ahmed Dar.	Ms. Farha Nishat, DySP Hqrs Jammu

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